

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 289 of 1996.

Tuesday this the 15th day of April, 1997.

CORAM:

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

1. Thankamma Jacob, W/o	Late P.C. Jacob, Retired Travelling Ticket Inspector, Southern Railway, Trichur, Residing at: Kocholickal House, Kochukklickal Post, Seethathodu, Pathanamthitta - 689 667.
2. Daisy Jacob, D/o	-do-
3. Jyothi Jacob D/o	-do-
4. John Jacob S/o	-do- : Applicants

(By Advocate Shri M.P. Varkey)

Vs.

1. Union of India represented by The General Manager, Southern Railway, Madras-600 003.	
2. The Divisional Railway Manager, Southern Railway, Trivandrum-695 014.	
3. The Divisional Personnel Officer, Southern Railway, Trivandrum-695 014.	
4. The General Manager, North Frontier Railway, Maligaon, Assam.	: Respondents

(By Advocate Shri P.A. Mohammed.)

The application having been heard on 15.4.97 the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicants are legal representatives of late Shri P.C. Jacob, a retired Travelling Ticket Inspector, Southern Railway. They contend that the retirement benefits paid to the ~~late~~ employee of the Southern Railway are not

correctly computed. Respondents have filed a statement dated 17.3.97 stating that a total amount of Rs.1,47,203/- was due to be paid to the deceased employee and that the amount has been fully paid. Learned counsel for applicants however, submits that the computation of the retirement benefits is not correct and that the respondents have illegally revised the pay of the applicant after his retirement. A deduction of Rs.9,569/- as over payment of salary made by respondents, has also been questioned by the applicants.

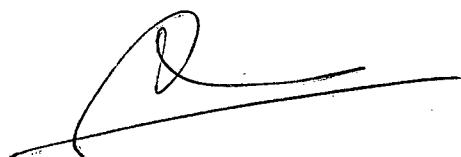
2. Learned counsel for respondents submits that if the applicants have any further grievance after having received the payment made by the respondents, they may make a comprehensive representation in that behalf to the 3rd respondent, Divisional Personnel Officer and that the 3rd respondent will look into the matter in detail and pass appropriate orders.

3. We, accordingly, permit the applicants to make a comprehensive representation, if they have any further grievance in the matter, to 3rd respondent within a month. If such a representation is made the 3rd respondent will consider it and pass appropriate orders and communicate the same to the applicants within two months from the date of receipt of the representation. While passing the orders 3rd respondent will also consider the prayer of the applicant made in the original application for payment of interest at the rate of 12% per annum from 2.8.95 till the date of

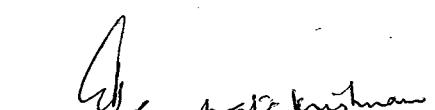
payment of the various amounts/any amount that may still be payable and are paid later.

4. We dispose of the application accordingly,
No costs.

Dated the 15th April, 1997.



A.M. SIVADAS
JUDICIAL MEMBER


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

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